THE NAGALAND LIQUOR, TOTAL PROHIBITION (FIRST AMENDMENT) ACT, 1994

(THE NAGALAND ACT NO. 3 OF 1994)

(Received the assent of the Governor of Nagaland on 23 September, 1994 and published in the Nagaland Gazette extraordinary dated 30th Sept, 1994)

An Act

Further to amend the Nagaland Liquor Total Prohibition Act, 1989 (Act No. 4 of 1990).

Whereas it is expedient to amend the Nagaland Liquor Total Prohibition Act, 1989 (Act No. 4 of 1990) in the manner here in after appearing.

IT IS HEREBY ENACTED IN THE FORTY-FIFTH YEAR OF THE REPUBLIC OF INDIA AS FOLLOWS —

- 1. Short title and commencement.
- (i) This Act may be the Nagaland Liquor Total Prohibition (First Amendment) Act 1994.
- (ii) It shall extend to the whole of Nagaland.
- (iii) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- 2. Amendment of Section 2 of Nagaland Act No; 4 of 1990
- (i) The Existing sub-section 5 of sec. 2 of the Nagaland Liquor Total Prohibition Act, 1989 shall be substituted by the following, namely;
- (5) "Para Military Force" means persons under Assam Rifles Act, 1941, Border Security Force Act, 1968, Central ReservePolice Force Act 1949, Central Industrial Security Force Act, 1968 and when posted in the State of Nagaland.